

(5)

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

ORIGINAL APPLICATION NO. 593 OF 2007.

ALLAHABAD THIS THE 10th DAY OF APRIL, 2008.

**Hon'ble Mr. Justice Khem Karan, Vice Chairman
Hon'ble Mr. N.D. Dayal, Member-A**

Ved Kumar Singh, son of late G.N Singh, permanent resident of Village Jafra, Post Masauli, District Allahabad. Presently posted as Additional District Magistrate, Mahoba and Resident of A.D.M's residence, Mahoba-U.P.

.....Applicant

(By Advocate : Shri S. Narain)

Versus.

1. The Union of India through the Secretary, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel & Training), New Delhi.
2. The Union Public Service Commission through its Secretary, Dholpur House, Shahjahan Road, New Delhi.

.....Respondents

(BY Advocate : Shri S. Chaturvedi)

O R D E R

By Justice Khem Karan, Vice Chairman

Heard Shri S. Narain, learned counsel for the applicant on the application under Sub Section (3) of Rule 21 of the Act of 1985.

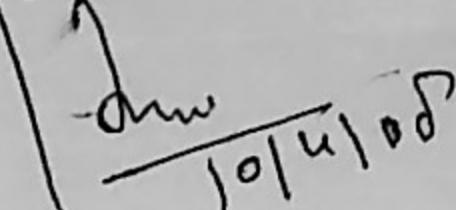
2. The applicant is praying that the respondents be commanded to produce all the answer scripts of the applicant relating to the Civil Services Examination conducted by the U.P.S.C for the year 1992, 1993, 1995 and 1996 and in the event, it is found that grievance of the applicant is genuine, to order reevaluation of the said answer script and to direct to conduct a free and fair personality test of the applicant and give all other benefits.



3. It has been alleged in the application for condonation of delay that ~~only about the~~ ^{knowledge of} alleged short comings in the examination/selection came to the applicant very late and it is also said that there ^{was} some litigation before the Hon'ble Supreme Court and its judgment came on 5.4.2006. The grounds are given in paras 6 and 7 of the application.

4. Although Shri S. Narain has tried his best to convince us that grounds for condonation of delay are genuine and sufficient but after going through the record, we are of the view that the delay cannot be condoned for challenging such old examinations 1992, 1993, 1995 and 1996, ~~so~~ the application for condonation of delay is rejected. Consequently, O.A. is dismissed being time barred. No costs.


Member-A


Vice-Chairman.

Manish/-